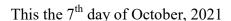
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 61/1540/2021 M.A. No. 61/1602/2021





HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Vivek Sharma aged 27 years S/o Sukhchain Lal R/o Rajal Tehsil Nowshera District Rajouri-185151.
- 2. Surinder Kumar aged 32 years S/o Balak Ram R/o Mogla Tehsil Tariath District Rajouri-185202.
- 3. Sunil Kumar aged 34 years S/o Babu Ram R/o Saroh Tehsil Kalakote District Rajouri-185202.

(Advocate:- Mr.A.A.Khan)

VERSUS

- 1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Jal Shakti Department, Government of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu-180001.
- 2. Chief Engineer, Jal Shakti Department, Jammu-180001.
- 3. Superintending Engineer, Jal Shakti Department, Rajouri-185131.
- **4.** Executive Engineer, Jal Shakti Department, Division Nowshera-185151.
- **5.** Assistant Executive Engineer, Jal Shakti Department, Sub Division Nowshera-185151.
- **6.** Assistant Executive Engineer, Jal Shakti Department, Sub Division Kalakote-185202.

 Respondents.

(Advocate: Mr.Sudesh Magotra, DAG)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)



MA 62/1602/2021 has been filed seeking permission to file the present OA on behalf of 3 applicants jointly. The MA is allowed.

OA has been filed by the applicants seeking the following reliefs:-

"That the Hon'ble Tribunal may kindly be pleased to direct the respondents to release of pending wages of the applicants with a further directions to the respondents to online the complete bio date of the applicant on NIC Portal, which is a mandatory condition as per the order issued by the finance department for the release of their wages.

Any other relief which this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case be passed in favour of the applicants in the interest of justice."

- 2. Learned counsel for the applicants submits that their clients would be satisfied if the respondents are directed to dispose of the OA granting the relief sought in the OA within a stipulated period.
- 3. Heard learned counsel for the applicants and learned counsel appearing for the respondents and gone through the OA and material annexed to it.
- 4. In view of the limited prayer sought by the applicants, OA is disposed of with a direction to the respondents to take necessary action regarding release of pending wages of the applicants and shall also take up the issue of bringing online the complete bio data of the applicants on NIC Portal in accordance with rules and regulations and pass a reasoned and speaking order within a period of three weeks from the date of receipt of a

certified copy of this order with intimation to the applicants. It is made clear that we have not observed anything on the merits of the case.

5. The OA is disposed of accordingly. No costs.



(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

/kdr/